## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2963 ANSWERED ON:29.08.2012 APPLICATIONS UNDER RTI Dhurve Jyoti;Jardosh Smt. Darshana Vikram;Naranbhai Shri Kachhadia;Singh Shri Pradeep Kumar

## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of applications received for information under the Right to Information Act in the Ministry during the last three years and the current year;

(b) the number of applications in respect of which information has been provided;

(c) whether the Government has received any complaint with regard to providing incomplete information or information not based on facts;

(d) if so, the number of such complaints received and the action taken by the Government in this regard and also against the persons responsible for the same;

(e) whether BSNL, MTNL and Postal Wing of the Ministry have not implemented the Centra] Information Commission (CICs), order dated 18th September, 2008 regarding RTI; and

(f) if so, the details thereof and the action taken by the Government in this regard?

## Answer

## THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) The number of applications received for information under Right to Information Act in the Ministry of Communications and Information Technology consisting of Department of Posts, Telecommunications and Electronics & Information Technology during the years 2009-10, 2010-11 and 2011-12 is as under:-

2009-10 2010-11 2011-12 40,177 47,060 59,823

(b) The number of applications in respect of which information has been provided for the said three years 2009-10, 2010-11, 2011-12 is as under

2009-10 2010-11 2011-12 37.942 42,011 51,584

(c) Yes, Madam. Appeals are received whenever the applicants are not satisfied with the information provided for various reasons including for incomplete information or for information not based on facts.

(d) The number of Appeals received and decided during the years 2009-10,2010-11 and 2011-12 is as under:-

 Details
 2009-10
 2010-11
 2011-12

 Appeals
 received
 3,317
 4,566
 5,398

 Appeals
 decided
 3,302
 3,521
 4,059

In case the appellant is not satisfied with the appellate order or does not receive the appellate order, there is a provision for the second appeal before the Central information Commission under the RTI Act 2005.

The information for the current year for the period from 1-4-2012 to 30.6.2012 on part (a) to (d) and on action against officials

responsible for providing incomplete-information or information not based on facts is being collected and will be laid on the Table of the House.

(e) & (0 Current position regarding implementation of the CIC order dated 18.9.2008 is being ascertained from concerned Departments and will be laid on the Table of the House.